



Formerly ITM University, Gurugram

V Edition INTERNATIONAL CONFERENCE

LAW, TECHNOLOGY & ARTIFICIAL INTELLIGENCE:

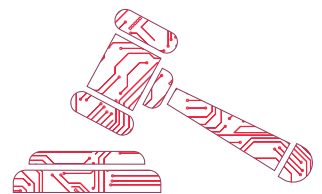
Towards Ethical, Accountable
& Sustainable Futures

Organized by

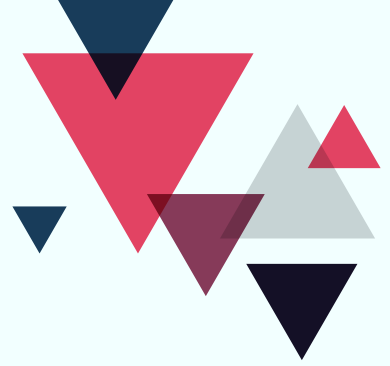
Centre for Law & Technology,
School of Law (Hybrid Mode)
The NorthCap University, Gurugram, India

In collaboration with:

Centre for Cyber Laws, National Law University, Delhi
Faculty of Law, UDF Centro Universitario, Brazil



21st 
November 2026



About The NorthCap University

Established in 1996 and formerly known as ITM University, The NorthCap University (NCU) is a progressive, multidisciplinary institution located in the heart of Gurugram, Haryana. With a heritage spanning 30 years and a community of over 15,000 alumni, NCU maintains strong collaborations with government bodies, industry leaders, and research organisations. The university is recognised by the University Grants Commission (UGC) under 12(B) status, the Bar Council of India (BCI), and is accredited by NAAC as a Grade 'A' institution and by ASIC, UK as a 'Premier Institution'. It ranks among the Top 30 Best-Performing Universities under ARIIA and holds a 5-star QS Ranking for Teaching, Employability, Academic Development, Inclusiveness, and Online Learning. NCU's commitment to academic excellence, research, innovation, and entrepreneurship is further reflected in its QS I-GAUGE Diamond rating, with a Platinum Badge for Engineering and Gold Badges for both Management and Law. Guided by renowned academicians and industry leaders, the university offers undergraduate, postgraduate, and doctoral programmes through an immersive pedagogical approach, and provides students with opportunities for global semester exchanges, twin and dual degree programmes, and international research collaborations through its extensive network of university partnerships.



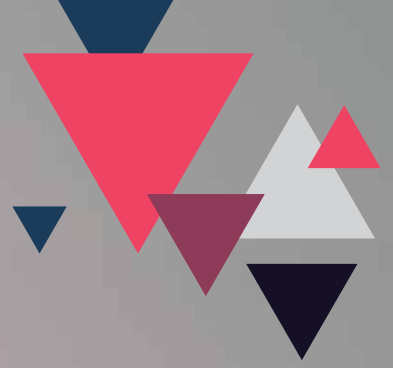


About School of Law

The School of Law at The NorthCap University offers the BBA.LL.B. (5-year), LL.B. (3-year), LL.M. (1-year), and Ph.D. programmes in Law, equipping students with the knowledge, skills, and professional acumen needed to navigate the evolving demands of the legal profession. Ranked among the best private law schools in Delhi/NCR, the school is recognised by the Bar Council of India and has been awarded the QS I-GAUGE Gold Badge. As a further testament to its academic distinction, it has been ranked No. 1 Law School in the State of Haryana by the Global Human Resource Development Centre (GHRDC), New Delhi. The school is supported by state-of-the-art classrooms, dedicated moot courtrooms, well-equipped legal research centres, and extensive libraries with a vast collection of legal resources. It is distinguished by a diverse and dynamic student and faculty body that fosters a rich environment of learning and exchange, an extensive mentorship programme connecting students with experienced legal professionals for

guidance on career development and academic pursuits, and an industry-ready curriculum that integrates clinical legal education, internships, and externships to ensure practice-oriented learning. Students are also offered meaningful opportunities for international exchange programmes, global collaborations, and participation in international moot court competitions, providing them with a well-rounded, globally informed legal education.





About the Conference

The unprecedented advancement of Artificial Intelligence (AI) and emerging digital technologies is transforming the foundations of governance, commerce, justice delivery, healthcare, education, security, and social interaction. From generative AI systems and autonomous decision-making tools to predictive analytics and algorithmic governance, technological innovation is reshaping the relationship between individuals, institutions, and the State. While these developments promise remarkable opportunities for economic growth, efficiency, and social welfare, they simultaneously raise profound legal, ethical, and regulatory challenges. Questions concerning transparency, accountability, fairness, privacy, cybersecurity, intellectual property, labour displacement, environmental sustainability, and human rights have become central to contemporary policy and legal discourse. Governments and international organizations across the globe are increasingly seeking to establish governance frameworks that promote innovation while safeguarding democratic values, human dignity, and the rule of law. International initiatives such as UNESCO's Recommendation on the Ethics of Artificial Intelligence, the OECD AI Principles, and emerging global AI governance frameworks emphasize the need for human-centred, transparent, accountable, and sustainable AI systems. The legal academy has a critical role to play in examining the normative, institutional, and regulatory implications of these technological transformations. As AI systems increasingly influence decision-making in both public and private spheres, there is an urgent need for interdisciplinary engagement among legal scholars, technologists, policymakers, industry leaders, regulators, judges, researchers, and civil society actors.



The **V Edition International Conference on Law, Technology and Artificial Intelligence: Towards Ethical, Accountable and Sustainable Futures** seeks to provide a global platform for dialogue on law, technology and sustainability. The conference aims to foster critical discussions on emerging regulatory frameworks, ethical AI governance, digital rights, sustainable technological development, responsible innovation, and the future of justice in the age of intelligent systems.

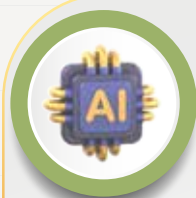
The conference invites original research papers, policy analyses, empirical studies and interdisciplinary contributions from scholars, practitioners, researchers, policymakers, industry professionals, and students. Through meaningful engagement and collaborative dialogue, the conference seeks to contribute to the development of robust legal and ethical frameworks capable of guiding technological innovation towards equitable, accountable, and sustainable futures.



Objectives of The Conference



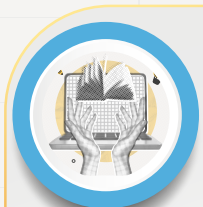
To examine contemporary legal and regulatory challenges arising from AI and emerging technologies.



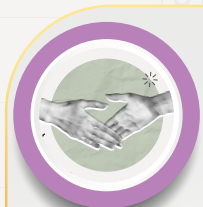
To explore ethical principles and governance frameworks for responsible AI development and deployment.



To discuss the impact of AI on justice systems, democratic institutions, human rights, and public governance.



To evaluate national and international approaches to technology regulation and digital governance.



To promote interdisciplinary research and collaboration among academia, industry, government, and civil society.



To encourage discussions on sustainable, inclusive, and human-centric technological futures.



First Edition of the Conference

The School of Law proudly hosted the First International Conference on “Interface between Technology, IP and Law: Moving toward Digital India” on November 5, 2018. The conference brought together distinguished scholars, practitioners, and policymakers to deliberate on the convergence of computer technology and intellectual property in the digital age. The event was graced by Ambassador Jozef Drofenik, Republic of Slovenia, as the Chief Guest, and Professor Nuzhat Parveen Khan, Dean, Faculty of Law, Jamia Millia Islamia, as the Guest of Honour. Marking a remarkable success, the first edition laid a strong foundation for global academic exchange and dialogue at the intersection of law, technology, and intellectual property.



Second Edition of the Conference

The Second Edition of the International conference was on the theme “Moving Towards Digital Era” and was conducted on March 3rd & 4th, 2023. The Chief Guest of the event was Hon’ble Justice Manmeet Pritam Singh Arora, Judge, High Court of Delhi. Dr. Pavan Duggal advocate, Supreme Court of India and Chairman International Commission on Cyber Security Law was the Guest of Honour. The said edition received a stupendous response. More than 150 participants from across the globe participated and presented their papers.



Third Edition of the Conference

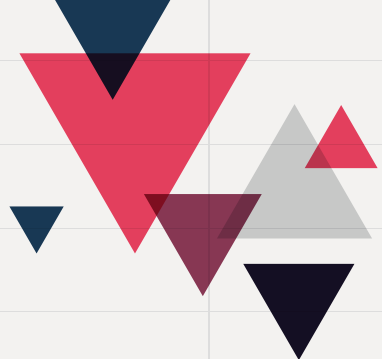
The Third International Conference on Law and Technology, themed “Shaping Legal Paradigms in the Digital Era,” was held on March 15th and 16th, 2024, in collaboration with the Centre for Cyber Laws, National Law University Delhi and the Faculty of Law, UDF Centro Universitario, Brazil. The conference brought together global thought leaders, legal scholars, and technology experts. The Conference witnessed the august presence of Hon’ble Justice R.K Gauba, former judge, High Court of Delhi, and Dr. Joseph Aristotle S., senior advocate, Supreme Court of India.



Fourth Edition of the Conference

The IV Edition of the International Conference on “Law, Technology and Society: Towards a Sustainable Future” was organized by the Centre for Law and Technology of the School of Law, The NorthCap University, Gurugram, on 1 November 2025. The conference fostered academic dialogue on the intersection of law, technology, and sustainability. The Inaugural Session was graced by **Hon’ble Mr. Justice Ujjal Bhuyan, Judge Supreme Court of India, as the Chief Guest**, and Prof. (Dr.) James J. Nedumpara, Head, Centre for Trade and Investment Law (CTIL), Ministry of Commerce and Industry, Government of India, as the Guest of Honour. Hindustan Copper Ltd sponsored the Conference. The conference received participation from Hanoi Law University, Vietnam, National Law Universities, Central and State Universities, reflecting its truly global outreach.





Sub- Themes of the Fifth Edition Conference

The conference seeks to initiate a critical and engaging deliberation on the evolving relationship between emerging digital technologies and the existing legal framework. The advancement of technology and its interface with different fields bring forth complex legal, ethical, and regulatory challenges. The sub-themes of the conference are:-

1. AI Governance, Regulation and Public Policy
2. Ethics, Accountability and Responsible AI
3. Artificial Intelligence, Human Rights and Constitutional Values
4. AI and the Future of Justice
5. Data Governance, Privacy and Cybersecurity
6. Intellectual Property and Emerging Technologies
7. AI, Business, Corporate Governance and ESG
8. AI, Labour and the Future of Work
9. Emerging Technologies and Future Regulatory Challenges
10. AI in Healthcare, Education and Social Welfare
11. Technology, Democracy and Digital Society
12. AI and Criminal Justice System

However, these sub-themes are only illustrative. Any relevant topics connected to the theme can be considered.

Call for Papers

The Centre for Law and Technology of the School of Law, The NorthCap University invites original, unpublished research papers and conceptual papers from academicians, legal practitioners, technologists, researchers, and students on themes and sub-themes related to the intersection of law, technology and society.

Selected papers will be given the opportunity for presentation during the conference, and following a peer-review process, the best submissions will be considered for publication in the NCU Law Review, a peer-reviewed biannual academic publication of the Centre of Post-Graduate Legal Studies (CPGLS) at the School of Law.

- Joint authorship is permitted for up to two authors per paper.
- Submissions must be original and not under consideration elsewhere.
- Authors are encouraged to explore interdisciplinary approaches, linking law with technology, society, ethics, governance, and innovation policy.

Submission Guidelines

1. All submissions are to be made in English.
2. Scholars, Researchers, Practitioners, Academicians and Students pursuing five-year LLB or three-year LLB or any under/post-graduate degree programme are eligible to send their abstracts on issues related to the above themes.
3. Authors of selected papers will be given an opportunity to present their papers at the conference.
4. Joint authorship is permitted, subject to a maximum of two co-authors.
5. Authors are required to do the individual registration.
6. **On approval through a peer-reviewing process, the best papers will be considered for publication in an edited book by a reputed publisher and NCU Law Review (ISSN: 2581-7124)**
7. A brief profile of the author indicating his/her designation, email ID, contact number, and address has to be sent along with the abstract (250-300 words) of the paper to the Organising Committee. The abstracts should be emailed to conferencelawtechnology@ncuindia.edu
8. Once the payment has been made, please take a screenshot of the transaction reflecting the transaction ID including the UPI Ref no. and email it along with the scanned copy of the registration form to conferencelawtechnology@ncuindia.edu
9. The Full-Length Paper should not exceed 6000 words excluding footnotes. It should be typed in Times New Roman Font Size 12 with 1.5" line spacing and 10 pt. for the footnotes on A4-size paper with 1" margin on all sides using MS Word. Use of the ILI style of referencing and footnoting is to be followed.
10. Kindly note that only the outstation participants (residing outside of Delhi NCR) have the option of presenting their papers in the Online mode.

******* Participants presenting in the offline mode will be given priority for early publication of their papers. The Best Paper Award will be conferred upon the most outstanding presenter(s), provided the full paper is submitted prior to the conference, and shall be restricted to offline participants only.**



SUBMISSION METHOD

All abstract submissions are required to be emailed to conferencelawtechnology@ncuindia.edu on or before the last date mentioned above.

Important Dates

Deadline for Abstract Submission: October 10th, 2026

Notification of Abstract Acceptance: October 12th, 2026

Last Date for Registration: October 22nd, 2026

Deadline for Full Paper Submission: October 30th, 2026

Conference Date: November 21st 2026

Payment Details

RTGS Details

Account Name: **The NorthCap University**

Account Number: **82472010013980**

Bank Name: **Canara Bank**

Bank's Address: **Sector-23A, Gurgaon**

IFSC Code: **CNRB0018247**



Registration Link

Registration

Early Bird Registration Till October 8th, 2026		
Category	Indian Participants	International Participants
Students	1,200/- INR	15/-USD
Academicians/Research Scholars/Professionals	1,500/- INR	20/- USD
Registration fees after October 8th, 2026		
Category	Indian Participants	International Participants
Students	1,500/- INR	20/- USD
Academicians/Research Scholars/Professionals	1,700/- INR	25/- USD

Conference Secretariat Patrons-in-Chief

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Governing Body Member

Mr. Shiv Saran Mehra
Governing Body Member

Dr. Zorawar Daulet Singh
Governing Body Member

Patrons

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Pro-Chancellor,
Prof. of Eminence & Chief Mentor

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